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PART-IV
GOVERNMENT OF MEGHALAYA
LAW (B) DEPARTMENT

NOTIFICATION

The 29th July, 2025.

No.LL(B).62/2011/28. - The Meghalaya Heritage (Amendment) Ordinance, 2025 (Ordinance No. 9 of 2025) is hereby published for general information.

MEGHALAYA ORDINANCE NO. 9 OF 2025

Promulgated by the Governor on the 29th July, 2025

Published in the Extra-Ordinary Gazette of Meghalaya dated 29th July, 2025

THE MEGHALAYA HERITAGE (AMENDMENT) ORDINANCE, 2025

An
Ordinance

to amend the Meghalaya Heritage Act, 2012.

Whereas, the Legislative Assembly of Meghalaya is not in session and the Governor is satisfied that circumstances exist which render it necessary for him to take immediate action;

Now, therefore, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India, the Governor of Meghalaya hereby promulgates in the Seventy-sixth Year of the Republic of India, the following Ordinance, namely,-

Short title and Commencement (1) This Ordinance may be called the Meghalaya Heritage (Amendment) Ordinance, 2025.

(2) It shall come into force from the date of Notification in the Official Gazette.

Amendment of Section 2

In section 2 of the Meghalaya Heritage Act, 2012 (hereinafter referred to as the principal Act), after the existing sub-clause (j) a new sub-clause (j) (a) shall be inserted as follows, namely,-

"2(j)(a) 'living heritage' refers to cultural practices, knowledge, and skills that are passed down from generation to generation. It includes oral traditions, performing arts, social practices, rituals and festive events, knowledge and practices concerning nature and the universe, and the knowledge and skills related to craftsmanship."

Amendment of Section 4

In section 4 of the principal Act, after the existing section 4 a new Section 4 (A) shall be inserted as follows, namely,-

"4(A) Government may however, exempt acquisition of land or possession of the Living Heritage sites provided the same is vested with the Community or society."

Amendment of Section 6

In section 6 of the principal Act, after the existing sub-section 4 a new sub-section (5) shall be inserted as follows, namely,-

"6 (5) For the purpose of declaration of 'Living Heritage' of any particular area, the Authority shall co-opt at least two Community Representatives of that particular Living Heritage site or community as Members of the Authority."

Amendment of Section 7

In Section 7 of the principal Act, after the existing sub-section (x) of Section 7, a new subsection (xi) shall be inserted as follows.-

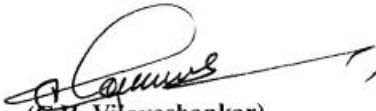
"7 (xi) For the purposes of Research, preservation and strengthening of traditional culture concerning particular Living Heritage, the Authority shall constitute a sub-committee under the Chairmanship of Deputy Commissioner/SDO (Civil) of that particular District, where the Living Heritage is located and comprising of members of departments and Society Members, scholars as deemed fit by the concern Deputy Commissioner or SDO (Civil)."

Amendment of Section 9

In Section 9 of the principal Act, after the existing sub-clause (h) of sub-section (2) a new sub-clause (i) shall be inserted as follows, namely,-


"9(2)(i) Notwithstanding any provisions contained in this Act, Government may exempt acquisition of land or possession of the Living Heritage sites provided the same is vested with the Community or Society."

Dated: Raj Bhavan,
Shillong, the 29th July, 2025.



(C.H. Vijayashankar)
Governor of Meghalaya

Dated: Shillong,
The 29th July, 2025.



D. LYNGDOH,
Joint Secretary to the Govt. of Meghalaya,
Law (B) Department.